

The New Indian Express

NHRC directs tribal affairs ministry to act on petitions highlighting tribal issues

The petition draws attention towards the severe health challenges, denial of education and human rights violations faced by tribal children.

<https://www.newindianexpress.com/nation/2025/Feb/02/farmer-leader-rakesh-tikait-intervenues-in-khanpur-political-feud-urges-reconciliation>

suchitra k mohanty | Updated on: 02 Feb 2025, 10:39 pm

2 min read

NEW DELHI: The National Human Rights Commission (NHRC) has directed the Secretary, Ministry of Tribal Affairs (MoTA) Govt of India to take action on four petitions regarding various challenges faced by the tribal communities in India due to non-implementation of the Tribal Policy and inaction by Ministry of health, education and Women & Child Development.

The petitions filed by Rights Activist and Advocate Radhakanta Tripathy were disposed of by NHRC, which subsequently issued orders addressing the concerns raised.

Tripathy's first petition draws attention towards the plight of tribal communities in India who are being forced to leave their homes due to projects like building dams, roads, and industries causing them to lose their land, livelihood, and basic rights.

He alleged that despite government promises, they are not being properly rehabilitated or provided with basic facilities. He has requested the NHRC for immediate action to protect their rights and ensure they are resettled with dignity.

In another petition, he raised the ongoing struggles of land and forest rights faced by the landless and homeless tribals on account of some projects, reservation of forests as a National Parks, sanctuaries etc.

He said that compensation alone does not compensate the tribal for the difficulties they experience, adding denial and deprivation of land rights to tribal, coupled with the lack of basic amenities in the tribal habitations has led to severe hardships. Tripathy requested the NHRC to save tribals from further suffering.

In his third petition, Tripathy raised concerns about the severe health challenges faced by tribal children in India, including lack of access to medical care, malnutrition, and cultural barriers. He urged the Commission to ensure the right to health and reduce anemic rates among the tribal children by implementing Tribal Policy in India. He has also requested to ensure reduce starvation and malnutrition rates among the tribal people by implementing the schemes and Policies meant for the Tribals in India.

The fourth petition addressed the denial of education and human rights violations faced by tribal children in India, citing examples from various states. He highlighted the challenges like language barriers, poverty, teacher absenteeism, and poor infrastructure that contribute to high dropout rates.

He called for the urgent implementation of the National Tribal Policy to improve educational access and quality for tribal children, particularly focusing on language, cultural integration, and vocational training and to address the issues effectively.

Considering the petition, the NHRC directed the Secretary, Ministry of Women & Child Development, the Secretary, Ministry of Tribal Affairs and the Secretary, Ministry of Health and Family Welfare, Government of India to consider the issues raised in the petition and ensure the needful action.

Times of India

NHRC asks Centre to address challenges of tribal people

<https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-asks-centre-to-address-challenges-of-tribal-people/articleshow/117865061.cms>

Hemanta Pradhan / Feb 2, 2025, 23:23 IST

Bhubaneswar: National Human Rights Commission (NHRC) has directed the Centre to take action on four petitions on various challenges faced by tribal people due to the non-implementation of the tribal policy and alleged inaction by different ministries. The commission passed the orders on Jan 22 after hearing a petition filed by human rights activist and lawyer Radhakanta Tripathy, an Odisha native. In the first petition, Tripathy drew the attention of NHRC to the plight of tribal communities in the country, including in Odisha, who are being forced to leave their homes due to building of dams, roads and industries, causing them to lose their land, livelihood and basic rights. He alleged that despite govt promises, they are not being properly rehabilitated or provided with basic facilities. He requested the NHRC for immediate action to protect their rights and ensure the displaced are resettled with dignity. In the second petition, he raised the issues of land and forest rights of landless and homeless tribals on account of some projects, and the reservation of forests as national parks and sanctuaries. He submitted that cash payment does not really compensate tribal people for the difficulties they experience in their living style and ethos. "Denial and deprivation of land rights to tribal people, failure to address the issues and lack of basic amenities and bare necessities in the tribal habitations lead to a horrific life," he added.

In the third petition, Tripathy raised the issue of severe health challenges faced by tribal children in India, including lack of access to medical care, malnutrition and cultural barriers. He requested NHRC to ensure the Right to Health and reduce anaemic rates among the tribal children by implementing the tribal policy. In the fourth petition, he contended the denial of education and human rights violations faced by tribal children, citing examples from various states. He highlighted challenges like language barriers, poverty, teacher absenteeism, and poor infrastructure that contribute to high dropout rates.

Considering the petitions, NHRC directed the ministries of tribal affairs, education, women and child development, and health and family welfare to consider the issues raised and ensure necessary actions.

The Statesman

NHRC asks Centre to act on tribal policy

Disposing of a batch of petitions filed by human rights lawyer Radhakanta Tripathy, the NHRC passed the order in this regard.

<https://www.thestatesman.com/india/nhrc-asks-centre-to-act-on-tribal-policy-1503393599.html>

Statesman News Service | New Delhi | February 2, 2025 10:55 pm

The National Human Rights Commission (NHRC) has asked the Union Tribal Affairs Ministry to initiate steps to tackle challenges being faced by tribal settlers in the wake of the non-implementation of tribal policy.

Disposing of a batch of petitions filed by human rights lawyer Radhakanta Tripathy, the NHRC passed the order in this regard.

The petition had drawn the attention of the Commission towards the plight of tribal communities who are being forced to leave their homes due to projects like building dams, roads, and industries causing them to lose their land, livelihood, and basic rights.

Despite government promises, the tribal land losers are neither being properly rehabilitated nor provided with basic facilities. Tripathy has requested that the NHRC intervene to ensure the lawful protection of their rights and facilitate their resettlement with dignity.

The petitioner also raised issues regarding the land and forest rights of landless and homeless tribals due to infrastructure projects and the reservation of forests as National Parks and wildlife sanctuaries.

The compensatory cash payment does not really compensate the tribals for the difficulties they experience in their living style and ethos. Denial and deprivation of land rights to tribal, failure to address the issues, and lack of basic amenities and bare necessities in the tribal habitations make them lead a life of misery, the petition highlighted, emphasising the plight of tribal land losers.

The displaced tribal settlers also encounter a lack of access to the healthcare system, the petition pointed out, seeking ameliorative measures to ensure the Right to Health and reduce anaemia rates among tribal children by implementing the tribal policy.

The petition also pointed out the challenges like language barriers, poverty, teacher absenteeism, and poor infrastructure that contribute to high dropout rates in predominantly tribal-inhabited areas.

The petitioner called for the urgent implementation of the National Tribal Policy to improve educational access and quality for tribal children, particularly focusing on language, cultural integration, and vocational training and to address the issues effectively.

Disposing of a batch of four petitions, the NHRC directed the Secretary of the Ministry of Women & Child Development, the Secretary of the Ministry of Tribal Affairs, and the Secretary of the Ministry of Health and Family Welfare to consider the issues raised in the petition and ensure the needful action.

Times of India

NHRC asks Gajapati collector to provide aid to kin of deceased student

<https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-asks-gajapati-collector-to-provide-aid-to-kin-of-deceased-student/articleshow/117864998.cms>

Hrusikesh Mohanty / Feb 2, 2025, 23:20 IST

Berhampur: National Human Rights Commission (NHRC) has directed the Gajapati collector to provide compensation to the next of kin of a five-year-old girl who died after falling into a cauldron of hot dal in a govt-run ashram school at Damadua on April 16 last year.

"Though the mother of the deceased, Namita Mallick, did not blame anyone for her daughter's death, the district magistrate of Gajapati may consider providing monetary relief to the next of kin of the deceased on humanitarian grounds. It may be granted from the Chief Minister's Relief Fund (CMRF), which is used in accidents or other emergencies," the NHRC stated in its order on Jan 28. NHRC directed the collector to submit a detailed report in this regard by March 21, after considering a petition filed by Radhakanta Tripathy, a human rights activist, following the girl's death.

According to reports, Namita worked as a cook in the school's hostel. After cooking dinner, she went to the kitchen to bring food for her daughter. Her daughter, Jasmin, followed her. During this time, the child fell into the cauldron of hot dal. Namita pulled her out and rushed her to Mohana hospital. She was then referred to MKCG Medical College and Hospital, Berhampur, and subsequently to SCB Medical College and Hospital, Cuttack. She succumbed to her injuries on April 22, sources said.

In his petition, Tripathy alleged that the facts and circumstances of the case posed a serious violation of human rights. He appealed to NHRC for its intervention and requested monetary relief for the family of the deceased, as the deceased's father, Hero Mallick, a resident of Gandaguda, is disabled. On the direction of NHRC, the Gajapati collector, in his report on Oct 10 last year, stated that the incident was inquired into by a team of officers and the deceased's mother did not blame anyone for her daughter's death. "After considering the collector's reply and the complainant's comment, NHR ordered the collector to pay monetary relief to the family members of the deceased," said Tripathy.

IANS Live

Three workers killed during sewage cleaning near Kolkata

<https://ianslive.in/three-workers-killed-during-manual-sewer-cleaning-near-kolkata--20250202122025>

Kolkata, Feb 2 (IANS) Three workers engaged in scavenging and manual cleaning of a sewerage drain pipe within Bantala leather complex on eastern outskirts of Kolkata died on Sunday morning.

However, at the time the report was filed, there was confusion about the exact reason behind their death.

The police are not ruling out any of the two possibilities, drowning in the wastewater accumulated at the sewerage drain pipe or inhaling poisonous gas in the sewage.

However, the real reason behind the death would be known only after the bodies are recovered and thereafter the post-mortem of their bodies is being conducted.

The three workers killed in the incident are Suman Sardar, Hasi Seikh and Forjem Sheikh.

Kolkata Municipal Corporation (KMC), under whose jurisdiction the said sewerage drain pipe comes, has not commented on the incident yet.

Tension prevailed in the area where the incident occurred.

Incidentally, last week only a bench of the Supreme Court led by Justice Sudhanshu Dhulia had ordered a complete ban on manual scavenging and sewage cleaning in six major metropolitan cities including Kolkata.

The other five cities, where the same ban would be applicable as per the Apex Court order, are Mumbai, Delhi, Bengaluru, Chennai and Hyderabad.

The Apex Court directed the heads of the municipal bodies in these cities to file an affidavit at the apex court by February 13, explaining the steps taken to stop this practice and how and when the system has been completely stopped in respective cities.

The next hearing is scheduled for February 19.

Recently, during a discussion held by the National Human Rights Commission (NHRC) on the rights of manual scavengers and ensuring their dignity, experts suggested that robots can be used to clean sewage lines and septic tanks.

Addressing the discussion on 'Dignity and Liberty of the Individuals -- Rights of Manual Scavengers', NHRC Chairperson, Justice V. Ramasubramanian said it is necessary to study and understand the causes to suggest remedial measures.

IB Times

Three workers killed during sewage cleaning near Kolkata

Three workers engaged in scavenging and manual cleaning of a sewerage drain pipe within Bantala leather complex on eastern outskirts of Kolkata died on Sunday morning.

<https://www.ibtimes.co.in/three-workers-killed-during-sewage-cleaning-near-kolkata-878956>

By IBT News Desk | February 2, 2025 18:50 IST

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(With inputs from IANS)

Gujarat Samachar

Three workers killed during sewage cleaning near Kolkata

<https://english.gujaratsamachar.com/news/business/india-cuts-import-duty-on-high-capacity-motorcycles-boost-for-us-brand-harley-davidson>

Updated: Feb 2nd, 2025

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(This story was taken from a syndicated feed and was only edited for style by Gujarat Samachar Digital team)

Yes Punjab News

Three workers killed during sewage cleaning near Kolkata

<https://yespunjab.com/three-workers-killed-during-sewage-cleaning-near-kolkata/>

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Free Press Journal

West Bengal: 3 Workers Die While Cleaning Sewer Drain Near Kolkata Amid SC's Order On Complete Ban Of Manual Scavenging In Major Cities

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<https://www.freepressjournal.in/india/west-bengal-3-workers-die-while-cleaning-sewer-drain-near-kolkata-amid-scs-order-on-complete-ban-of-manual-scavenging-in-major-cities>

IANS | Updated: Sunday, February 02, 2025, 01:43 PM IST

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SC Orders Complete Ban On Manual Scavenging

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(Except for the headline, this article has not been edited by FPJ's editorial team and is auto-generated from an agency feed.)

Janta Se Rishta

Kolkata के पास सीवेज की सफाई के दौरान तीन श्रमिकों की मौत

<https://jantaserishta.com/local/west-bengal/three-workers-died-while-cleaning-sewage-near-kolkata-3810535>

Rani Sahu 2 Feb 2025 3:45 PM

Kolkata कोलकाता : कोलकाता के पूर्वी बाहरी इलाके में बंटाला लेदर कॉम्प्लेक्स के भीतर सीवेज ड्रेन पाइप की सफाई और हाथ से सफाई करने वाले तीन श्रमिकों की रविवार सुबह मौत हो गई। हालांकि, रिपोर्ट दर्ज किए जाने के समय, उनकी मौत के पीछे के सटीक कारण को लेकर भ्रम की स्थिति थी।

पुलिस दो संभावनाओं में से किसी एक को खारिज नहीं कर रही है, सीवेज ड्रेन पाइप में जमा अपशिष्ट जल में डूबने या सीवेज में जहरीली गैस के कारण। हालांकि, मौत के पीछे का असली कारण शवों के बरामद होने और उसके बाद उनके शवों का पोस्टमार्टम किए जाने के बाद ही पता चलेगा। घटना में मारे गए तीन श्रमिकों में सुमन सरदार, हसी शेख और फोर्जेम शेख शामिल हैं।

कोलकाता नगर निगम (केएमसी), जिसके अधिकार क्षेत्र में उक्त सीवेज ड्रेन पाइप आता है, ने अभी तक इस घटना पर कोई टिप्पणी नहीं की है। जिस इलाके में यह घटना हुई, वहां तनाव व्याप्त है। संयोग से, पिछले सप्ताह ही न्यायमूर्ति सुधांशु धूलिया की अध्यक्षता वाली सर्वोच्च न्यायालय की पीठ ने कोलकाता सहित छह प्रमुख महानगरों में हाथ से मैला ढोने और सीवेज की सफाई पर पूर्ण प्रतिबंध लगाने का आदेश दिया था। अन्य पांच शहर, जहां सर्वोच्च न्यायालय के आदेश के अनुसार यही प्रतिबंध लागू होगा, वे हैं मुंबई, दिल्ली, बेंगलुरु, चेन्नई और हैदराबाद। सर्वोच्च न्यायालय ने इन शहरों के नगर निकायों के प्रमुखों को 13 फरवरी तक सर्वोच्च न्यायालय में हलफनामा दाखिल करने का निर्देश दिया, जिसमें इस प्रथा को रोकने के लिए उठाए गए कदमों और संबंधित शहरों में इस प्रणाली को पूरी तरह से कैसे और कब बंद किया गया, इसकी व्याख्या की जाए।

अगली सुनवाई 19 फरवरी को निर्धारित है। हाल ही में, राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) द्वारा हाथ से मैला ढोने वालों के अधिकारों और उनकी गरिमा सुनिश्चित करने पर आयोजित एक चर्चा के दौरान, विशेषज्ञों ने सुझाव दिया कि सीवेज लाइनों और सेप्टिक टैंकों की सफाई के लिए रोबोट का इस्तेमाल किया जा सकता है।

'व्यक्ति की गरिमा और स्वतंत्रता - मैनुअल स्कैवेंजर्स के अधिकार' पर परिचर्चा को संबोधित करते हुए, एनएचआरसी के अध्यक्ष न्यायमूर्ति वी. रामसुब्रमण्यन ने कहा कि उपचारात्मक उपाय सुझाने के लिए कारणों का अध्ययन करना और समझना आवश्यक है। (आईएनएस)

Prabhat Khabar

इंटर परीक्षा : देर से पहुंचे तो 124 विद्यार्थी नहीं दे सके परीक्षा, जबरन प्रवेश पर धक्का मारकर निकाला

<https://www.prabhatkhabar.com/state/bihar/muzaffarpur/124-students-could-not-take-the-exam>

By Prabhat Khabar News Desk | February 2, 2025 6:18 AM

– नीतीश्वर महाविद्यालय केंद्र पर पुलिसकर्मियों पर बदसलूकी का आरोप

-कई केंद्रों पर दौड़ते-भागते पहुंचे तब तक गेट हो चुका था बंद

-रोने लगे परीक्षार्थी, कुछ केंद्रों पर समय के बाद भी दिया प्रवेश-दो स्तर पर फ्रिश्किंग के बाद मिला प्रवेश, डिजिटल वॉच रखवा ली

-डीएम-एसएसपी ने भी लिया जायजा, पहुंचते रहे प्रतिनियुक्त अफसर

मुजफ्फरपुर.

बिहार विद्यालय परीक्षा समिति की ओर से शनिवार से शुरू हुई इंटर की परीक्षा में पहली पाली के दौरान 124 छात्र-छात्राएं परीक्षा से वंचित हो गये. ये पांच मिनट विलंब से परीक्षा केंद्र पर पहुंचे थे. नीतीश्वर कॉलेज, चैपमैन बालिका उच्च विद्यालय, बीबी कॉलेजिएट समेत अन्य केंद्रों पर परीक्षार्थियों को विलंब से पहुंचने पर प्रवेश नहीं मिला. इस कारण परीक्षार्थियों और अभिभावकों ने हंगामा भी किया. नीतीश्वर कॉलेज केंद्र पर गेट खुला देख छात्राएं भीतर प्रवेश कर गयीं. उन्हें महिला पुलिसकर्मियों ने धक्का मारकर बाहर निकाल दिया. कई छात्राओं ने आरोप लगाया कि उनके साथ पहुंची छात्राओं को प्रवेश दिया गया, जबकि कुछ छात्राओं को बाहर रोक दिया गया. चैपमैन केंद्र से लौटने के बाद छात्राएं जिला शिक्षा पदाधिकारी से मिलने पहुंची. डीइओ ने विलंब से पहुंचने पर प्रवेश से साफ मना कर दिया. छात्राओं का रो-रोकर बुरा हाल था. वे कह रही थीं कि ट्रैफिक जाम के कारण पांच मिनट विलंब हो गया. डीइओ ने कहा कि बोर्ड की ओर से पहले ही निर्देश दिया गया था कि 30 मिनट पूर्व मुख्य द्वार बंद हो जाएगा. द्वार बंद होते समय तक जो परीक्षार्थी पहुंच गये थे उन्हें प्रवेश कराया गया है. इसके बाद पहुंचने वाले विद्यार्थियों को लौटा दिया गया. इसके बाद वे हंगामा करने लगे. बता दें कि 74 केंद्रों पर पहले दिन पहली पाली में जीवविज्ञान और दर्शनशास्त्र और दूसरी पाली में अर्थशास्त्र की परीक्षा हुई. इधर, जिलाधिकारी सुब्रत कुमार सेन व वरीय पुलिस अधीक्षक सुशील कुमार ने डीएन हाई स्कूल, महिला शिल्प कला विद्यालय सहित कई अन्य केंद्रों का निरीक्षण किया. उन्होंने सभी केंद्रों पर मजिस्ट्रेट, पुलिस पदाधिकारी व वीक्षकों को चुस्त रहने का निर्देश दिया.

श्री लेयर फ्रिश्किंग के बाद मिला प्रवेश

परीक्षा केंद्र में प्रवेश से पूर्व परीक्षार्थियों की तीन स्तर पर फ्रिश्किंग की गयी. इस दौरान डिजिटल वॉच पहनकर आये कई छात्रों की घड़ी उतरवायी गयी. डीइओ अजय कुमार सिंह ने बताया कि उन्होंने स्वयं चैपमैन बालिका उच्च विद्यालय के साथ ही रोहुआ उच्च और मध्य विद्यालय केंद्र का निरीक्षण किया. जिले के सभी केंद्रों पर शांतिपूर्ण और कदाचारमुक्त माहौल में परीक्षा शुरू हुई है. उन्होंने बताया कि पूर्व में निर्देश दिया गया था कि 30 मिनट पूर्व गेट बंद हो जाएगा. इसके बाद पहुंचने वाले स्टूडेंट्स को रोका गया. वे मिलने

पहुंचे थे पर उन्हें नियम का हवाला देकर लौटा दिया गया. डीइओ ने बताया कि सभी केंद्रों पर ससमय प्रश्नपत्र पहुंच गये थे. परीक्षा भी ससमय शुरू हुई.

पहली पाली में 199 व दूसरी में 48 परीक्षार्थी अनुपस्थित

पहले दिन पहली पाली में सभी 74 केंद्रों पर 13246 परीक्षार्थी आवंटित थे. इसमें से 13047 परीक्षार्थी उपस्थित हुए. वहीं विलंब से आने और अन्य कारणों से 199 परीक्षार्थी अनुपस्थित रहे. वहीं दूसरी पाली में 3282 स्टूडेंट्स आवंटित थे. इसमें से 3234 उपस्थित और 48 अनुपस्थित रहे.

परीक्षा से वंचित छात्रा पहुंची मानवाधिकार आयोग

मुजफ्फरपुर.

बिहार विद्यालय परीक्षा समिति की ओर से आयोजित इंटर परीक्षा में वंचित हुए परीक्षार्थियों में से एक छात्रा मानवाधिकार आयोग पहुंच गयी. नीतीश्वर महाविद्यालय परीक्षा केंद्र पर समय से पहले ही मुख्य द्वार बंद करने का आरोप लगाया. छात्रा ने आरोप लगाया कि वह समय पर पहुंच गई थी, लेकिन परीक्षा केंद्र पर पहुंचते ही देखा कि मुख्य द्वार बंद किया जा रहा था, जबकि पांच मिनट समय शेष था. उपस्थित पुलिसकर्मियों तथा केन्द्राधीक्षक स्वयं ने उसे अंदर प्रवेश करने से रोक दिया. उससे आगे वाले विद्यार्थियों को प्रवेश करने दिया गया था. कहा कि डीइओ के मोबाइल नंबर पर कॉल किया गया, लेकिन जिला शिक्षा पदाधिकारी ने कुछ भी सुनने से इंकार कर दिया. पीड़ित छात्रा ने मामले में मानवाधिकार अधिवक्ता एसके झा के माध्यम से जिला शिक्षा पदाधिकारी व नीतीश्वर महाविद्यालय के केंद्राधीक्षक के विरुद्ध राष्ट्रीय व राज्य मानवाधिकार आयोग में परिवाद दायर किया है. एसके झा ने बताया कि यह मानवाधिकार उल्लंघन के अतिगंभीर कोटि का मामला है.

डिस्कलेमर: यह प्रभात खबर समाचार पत्र की ऑटोमेटेड न्यूज फीड है. इसे प्रभात खबर डॉट कॉम की टीम ने संपादित नहीं किया है